

[Shri Vidya Charan Shukla]

Duties) Act, 1955. [*Placed in Library. See No. LT-4202/70.*]

- (5) A copy of the Central Excise (Eleventh Amendment) Rules, 1970 (Hindi and English versions) published in Notification No. G.S.R. 1250 in Gazette of India dated the 29th August, 1970, under section 38 of the Central Excises and Salt Act, 1944. [*Placed in Library. See No. LT-4203/70.*]
- (6) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944 :
- (i) G.S.R. 1248 published in Gazette of India dated the 29th August, 1970 together with an explanatory memorandum.
- (ii) G.S.R. 1249 published in Gazette of India dated the 29th August, 1970 together with an explanatory memorandum. [*Placed in Library. See No. LT-4204/70.*]

ANNUAL REPORT OF TRADE MARKS
REGISTRY

THE DEPUTY MINISTER IN THE
MINISTRY OF INDUSTRIAL DEVELOPMENT
AND INTERNAL TRADE (SHRI
M. R. KRISHNA) : I beg to lay on the
Table a copy of the Annual Report (Hindi
and English versions) of the Trade Marks
Registry for the year ending the 31st March,
1970, under section 126 of the Trade and
Merchandise Marks Act, 1958. [*Placed in
Library. See No. LT-4205/70.*]

RULES COMMITTEE
MINUTES

SHRI NATH PAI (Rajapur) : I beg to
lay on the Table Minutes of the sittings of
the Rules Committee held on the 31st July,
13th August and 8th September, 1970.

MESSAGE FROM RAJYA SABHA

SECRETARY : Sir, I have to report the
following message received from the Secre-
tary of Rajya Sabha :

'I am directed to inform the Lok
Sabha that the Rajya Sabha, at its
sitting held on Monday, the 9th
November, 1970, adopted the follow-
ing motion in regard to the presenta-
tion of the Report of the Joint Com-
mittee of the Houses on the Preven-
tion of Water Pollution Bill, 1969 :—

"That the time appointed for the
presentation of the Report of the
Joint Committee of the Houses on
the Prevention of Water Pollution
Bill, 1969, be extended up to the last
day of the first week of the seventy-
fifth (February-March, 1971) Session
of the Rajya Sabha."

DRUGS AND COSMETICS
(AMENDMENT) BILL

AS PASSED BY RAJYA SABHA

SECRETARY : I lay on the Table of
the House the Drugs and Cosmetics
(Amendment) Bill, 1970, as passed by Rajya
Sabha on the 2nd September, 1970,

ASSENT TO BILLS

SECRETARY : I also lay on the Table
following three Bills passed by the Houses
of Parliament during the last session and
assented to since a report was last made to
House on the 3rd September, 1970 :

- (1) The Delhi University (Amendment)
Bill, 1970.
- (2) The Appropriation (No. 3) Bill, 1970.
- (3) The Appropriation (Railways) No. 3
Bill, 1970.

[Secretary]

12.49 hrs.

2, Sir, I also lay on the Table copies, duly authenticated by the Secretary of Rajya Sabha, of the following seven Bills passed by the Houses of Parliament during the last session and assented to since a report was last made to the House on the 3rd September, 1970 :—

- (1) The Special Marriage (Amendment) Bill, 1970.
- (2) The Army, Air Force and Navy Law (Amendment) Bill, 1970.
- (3) The Dock Workers (Regulation of Employment) Amendment Bill, 1970.
- (4) The Delhi Shops and Establishments (Amendment) Bill, 1970.
- (5) The Indian Post Office (Amendment) Bill, 1970.
- (6) The Contract Labour (Regulation and Abolition) Bill, 1970.
- (7) The Patents Bill, 1970.

IRON ORE MINES LABOUR WELFARE CESS (AMENDMENT) BILL—Contd.

MR. SPEAKER : Further consideration of the following motion moved by Shri Bhagwat Jha Azad on the 9th November, 1970, namely :

“That the Bill further to amend the Iron Ore Mines Labour Welfare Cess Act, 1961, be taken into consideration”.

The Minister was on his legs. He may continue.

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR, EMPLOYMENT AND REHABILITATION (SHRI BHAGWAT JHA AZAD) : The Iron Ore Mines Labour Welfare Cess Act was enacted in 1961 in order to make satisfactory provisions for the welfare of iron ore mine workers through a welfare cess.

श्री शिव चन्द्र झा (मधुबनी) : प्वाइंट आफ़ आर्डर ।

MR. SPEAKER : The Minister is continuing his speech. Let him finish it. He should have got up at the proper time.

SHRI BHAGWAT JHA AZAD : I am continuing my speech. What can be the point of order on that ?

MR. SPEAKER : प्वाइंट आफ़ आर्डर कोई ऐसा हथियार नहीं है कि जब चाहे कोई बोल दे ।

श्री शिव चन्द्र झा : मैं इसी बिल पर प्वाइंट आफ़ आर्डर उठा रहा हूँ ।

अध्यक्ष महोदय : यह जब बिल इन्ट्रोड्यूस हुआ, या कंसिडरेशन के लिए मोशन हुई उस वक्त करते । अब मिनिस्टर बोल रहे हैं, उसके दरमियान में मत करिए । जब आपकी बारी आएगी तब आप अपनी बात कहना ।

SHRI BHAGWAT JHA AZAD : The Act provides for the levy of cess at rate not

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

SIXTY-SEVENTH REPORT

SHRI P. G. SEN (Purnea) : I beg to present the Sixty-seventh Report of the Committee on Private Members' Bills and Resolutions.

SHRI K. LAKKAPPA : I have been trying to catch your eye. I had sent notice of a call attention motion and an adjournment motion with regard to the Cauvery waters dispute. A number of works in Mysore State have been stopped completely. These projects have not been taken up. Kindly admit my adjournment motion or call-attention motion so that the matter could be raised here.

अध्यक्ष महोदय : आप लोग थोड़ा सा हाउस को डिगनिटी और डेकोरम का भी ख्याल रखें, कुछ पोसीजर का भी ख्याल रखें । जिस की मर्जी होती है खड़ा हो जाता है और बोलना शुरू कर देता है ।